उपाध्यक्ष महोदय : श्री हरिकेश बहादुर ।

(ii) REPORTED SHORTAGE OF COAL AND KEROSENE OIL IN UTTAR PRADESH

श्री हरिकेश बहादुर (गोरखपुर) : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन अविलम्बनीय लोक महत्व के एक विषय की तरफ माननीय सदस्यों और सरकार का ध्यान आकृष्ट करना चाहता हूं ।

उत्तर प्रदेश में कोयले और मिट्टी के तेल का अभाव जनता के लिए बहुत ही परेशानी पैदा कर रहा है। दोषपूर्ण आपूर्ति एवं परिवहन व्यवस्था तथा चोरबाजारी के कारण जनता की कठिनाई बढ़ रही है। केन्द्र ने 22 रेक कोयला देने का आश्वासन दिया था किन्तु केवल 11 रेक कोयला अभी तक दिया गया है। सॉफ्ट कोक की 1250 वैगन चाहिएं थे, जिस मे केवल 200 वैगन ही उपलब्ध हुये, जिस से कोयला का भीषण अभाव उत्पन्न हो गया है। साथ ही चोरबाजारियों एवं मुनाफाखोरों ने मिट्टी के तेल की भी कमी पैदा कर दी है। मिट्टी के तेल के दाम चोरबाजारियो और मुनाफाखोरो ने बढा दिये हैं तथा लोगों को परेशान कर रहे हैं। यदि प्रतिरोध किया जाए, तो तुरन्त कह देते हैं कि मिट्टी का तेल नहीं है। इस स्थिति से कड़ाई के साथ निबटने की आवश्यकता है। नागरिक आपूर्ति विभाग के अधिकारी भी ऐसे भ्रष्ट तत्वों से मिले हुए हैं और पैसा कमा रहे हैं जिस से जनता का जीवन संकटग्रस्त हो रहा है। सरकार को चाहिए कि शीघ्र ऐसे अधिकारियों के विरूद्ध वह कड़ाई से कार्यवाही करे।

(iii) REPORTED SHORTAGE AND IRREGULAR SUPPLY OF COAL TO GUJARAT

SHRI AHSAN JAFRI (Ahmedabad): Sir, under rule 377, I draw the attention of the Central Government to the mismanagement of the Central Government and irregularities committed in the allocation of coal wagons. The small-scale industries are facing danger of closure due to shortage of coal in Gujarat.

There are nearly 7000 units of small scale industry in Gujarat. All these units are facing danger of closure due to short and that also irregular supply of coal. Nearly 6 lakh workers are facing the danger of unemployment. Many units are working only in one shift. The units are not in a position to utilise their full capacities. The production has gone down. The new investment is not coming forth and the vicious circle has started.

The total requirement of coal for S.S.I. unit in Gujarat in the year 1978 was 1400 wagons per month. In the year 1979 the need was cut by the Government to 700 wagons and now before a fortnight the allocation of wagons was cut by 50 per cent, i.e. it has come to 350 wagons. This has created an alarm among the small scale industries. The quota fixed for the month of February 1979 has not been received so far. The most strange thing is that if the quota of a month is not received, it lapses in the next month and this policy of the Government is adversely affecting the running of the industries in Gujarat.

Several representations by the associations of small scale industries, the Gujarat Small Scale Industries Corporation Limited and the co-operative societies have been given to the Central Government. The State Government has also drawn the attention of the Central Government but the Central Government authorities have paid no attention so far at all. The feelings have become tense. The small-scale industries are feeling that the attitude of the Central Government is discriminatory.

The Central Government must look into the matter immediately and change the policy regarding the quota of coal and allocation of railway wagons for the supply of coal. The quota of 1,400 wagons per month must be restored immediately and the quota of a month should not lapse, if not supplied during a given month.

[Shri Ashan Jafri]

If the policy is not changed, there is a danger of closure of nearly 3,000 units and unemployment of nearly six lakhs of people.

(iv) ADVERTISEMENT IN TIMES OF INDIA BY COAL INDIA LIMITED RE. AVAILABILITY OF COAL.

SHRI A. C. GEORGE (Mukandapuram): Sir, under rule 377, I want to draw the attention of the Minister of Energy to the following matter and request an immediate explanation from him.

In the *Times of India* of 20th March 1979 there is a sponsored advertisement of a quarter page size on page 10 of the Coal India Limited, a public sector undertaking under the Energy Ministry. The caption is:

"THERE IS ENOUGH COAL AT PITHEADS!"

The House is aware that there is a controversy raging and there widespread complaint about the non-availability of coal by the Ministries concerned, with the Energy and Railways Ministries blaming each other for the present crisis.

In the advertisement mentioned ,put forward by Coal India Limited, there is a clear explanation and obvious accusation that they have produeed and are holding a stock of 12 million tonnes at the pithead and the shortage is due to lack of transportation and movement.

The picturisation of huge coal pile and moving empty train is extermely suggestive. If the advertisement was well meant, there was no need for the words "AT PITHEADS", with an explanation mark. This is a blatant attempt to put the blame on another Ministry of the Government, a crude method of shirking responsibility and flagrant violation of the concept of collective responsibility.

Sir, may I request for an immediate clarification from the Energy Minister for this unprecedented advertisement campaign under the purview of his Ministry against another Ministry, which is highly objectionable?

(v) REPORTED AGITATION BY THE FARMERS OF KANJHAWALA

श्रीमती चन्द्रावती (भिवानी) : उपाध्यक्ष, महोदय, मैं नियम 377 के अधीन यह वक्तव्य दे रही हूं क्योंकि मैं लगातार तीन-चार मास से काल अटेंशन दे रही हूं और रूल्स एण्ड प्रोसीजर की धाराओं में भी यह है लेकिन इसको लिया नहीं गया ।

"कंझावला में किसान एजीटेशन में 90 हजार से अधिक लोग गिरफ्तार हो चुके हैं । हाई कोर्ट का फैसला उनके हक में है । दिल्ली प्रान्तीय सरकार ने इस झगड़े को बढ़ाया है और बढ़ा रही है । संघर्ष देशव्यापी बनता जा रहा है । 4 मार्च को कंझावले में एक लाख से ज्यादा लोगों ने भाग लिया जिसमें 8 प्रान्तों के लोग थे । सरकार को इस मामले को न्यायोचित ढंग से सुलझाना चाहिए ।"

नहीं तो डिप्टी स्पीकर साहब यह झगड़ा ज्यादा बढ़ता जा रहा है और मैं यह समझती हूं कि पंचायत का जो रिजोल्यूशन है उसके मुताबिक वे इस झगड़े को समाप्त करना चाहते हैं । मैं यह कागज जो है और हाईकोर्ट का जो फैसला है उसको यहां रखना चाहती हूं ।

उपाध्यक्ष महोदय : इन्हें यहां रखने का सवाल नहीं है ।

श्री भगत राम (फिल्लौर) : उपाध्यक्ष महोदय, यह हरिजनों के खिलाफ है, इसके लिए परमीशन नहीं दी जानी चाहिए थी । इसको यहां नहीं आना चाहिए था । यह मेरा प्वाइंट आफ आर्डर है ।

MR. DEPUTY-SPEAKER: It is not a point of order. Please take your seat.

13.10 hrs.

[MR. SPEAKER *in the Chair*]